

ITEM NO.7

REGISTRAR COURT. 1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. APARNA AJITSARIA

Civil Appeal No(s). 19939/2017

AZAD SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(ONLY SLP(C) Nos. 3004-3006/2024 AND SLP(C) Nos. 3948-3949 of 2024
LISTED UNDER THIS ITEM)

WITH

SLP(C) No. 3948-3949/2024 (XI)

SLP(C) No. 3004-3006/2024 (XI)

Date : 09-05-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. C Raghavendren, Adv.
Mr. M. A. Chinnasamy, AOR

Ms. Preeti Singh, AOR
Mr. Sunklan Porwal, Adv.
Mr. Veerendra Kumar, Adv.

Mr. Raj Kishor Choudhary, AOR

For Respondent(s)

Ms. Sakshi Kakkar, AOR

Mr. Praveen Kumar Singh, Adv.
Mr. Gunnam Venkateswara Rao, AOR
Mr. C. Sanal Nambiar, Adv.
Ms. Shradha Maheshwari, Adv.
Ms. Ishita Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 3948-3949/2024

Respondent No. 6 in SLP(C) No. 3948-3949/2024 has been
deleted from the array of parties vide Hon'ble Judge in
Chambers' order dated 12.03.2024.

contd....

Ld. Counsel for the appellant is granted two weeks' time to take fresh steps in respect of the unserved respondent Nos.1 and 2.

Respondent Nos.4 and 5 are granted four weeks' time for filing counter affidavit.

Service is complete on respondent No.3 but none has entered appearance.

SLP(C) No. 3004-3006/2024

Four weeks' time is granted to the duly represented respondents for filing counter affidavit, as reflected in the office report dated 7.5.2024.

Ld. Counsel for the petitioner is granted two weeks' time to take fresh steps in respect of the unserved respondents, as reflected in the office report dated 7.5.2024.

Common respondent No.2 in SLP(C) No. 3004-3005/2024 has been deleted from the array of parties vide Hon'ble Judge in Chambers' order dated 12.3.2024.

Service is complete on the remaining respondents, but none has entered appearance.

List again on 2.8.2024.

APARNA AJITSARIA
Registrar